

പതിനാലാം കേരള നിയമസഭ

സബോർഡിനേറ്റ് ലെജിസ്ലേഷൻ സമിതി (2016-2019)

പത്താമത് റിപ്പോർട്ട്

(2017 മേയ് 10-ാം തീയതി സമർപ്പിച്ചത്)

1968-ലെ കേരള പബ്ലിക് സർവ്വീസസ് ആക്ലിൻ കീഴിൽ പുറപ്പെട്ടവിച്ച 53/2016, 737/2009 നമ്പർ എസ്.ആർ.ഒ.കളുടെ സൂക്ഷ്യ പരിശോധന സംബന്ധിച്ച് പതിനാലാം കേരള നിയമസഭ

സബോർഡിനേറ്റ് ലെജിസ്ലേഷൻ സമിതി (2016-2019)

പത്താമത് റിപ്പോർട്ട്

(2017 മേയ് 10-ാം തീയതി സമർപ്പിച്ചത്)

1968-ലെ കേരള പണ്ണിക് സർവ്വീസസ് ആക്റിൻ കീഴിൽ പുറപ്പെട്ടവിച്ച 53/2016, 737/2009 നമ്പർ എസ്.ആർ.ഒ.കളുടെ സൂക്ഷ് പരിശോധന സംബന്ധിച്ച്

839/2017.

ഉള്ളടക്കം

		ິດເມສ
സമിതിയുടെ ഘടന		v
അവതാരിക		vii
റിപ്പോർട്ട്		1
അനുബന്ധം : 1. S.R.O. No. 711/2016		5
2. S.R.O. No. 53/2016		7
3. S.R.O. No. 737/2009	••	17

പേജ്

സബോർഡിനേറ്റ് ലെജിസ്ലേഷൻ സമിതി (2016-2019)

ഘടന

അദ്ധ്യക്ഷൻ :

ശ്രീ. മുരളി പെരുനെല്ലി.

അംഗങ്ങൾ :

ശ്രീ. ജി. എസ്. ജയലാൽ

ശ്രീ. എം. മകേഷ്

ശ്രീ. കെ. ഡി. പ്രസേനൻ

ശ്രീമതി യു. പ്രതിഭ ഹരി

ശ്രീ. റോജി എം. ജോൺ

ശ്രീ. എൻ. ഷംസുദ്ദീൻ

ശ്രീ. ഷാഫി പറമ്പിൽ

ശ്രീ. എ. എൻ. ഷംസീർ.

നിയമസഭാ സെക്രട്ടേറിയറ്റ് :

ശ്രീ. വി. കെ. ബാബുപ്രകാശ്, സെക്രട്ടറി ശ്രീമതി പി. കെ. ഗിരിജ, അഡീഷണൽ സെക്രട്ടറി ശ്രീമതി ലിമ ഫ്രാൻസിസ്, ഡെപ്യൂട്ടി സെക്രട്ടറി ശ്രീമതി ദീപ ആർ. ക്ഷ്ണൻ, അണ്ടർ സെക്രട്ടറി.

അവതാരിക

സബോർഡിനേറ്റ് ലെജിസ്ലേഷൻ സമിതി (2016-2019)യുടെ അദ്ധ്യക്ഷനായ ഞാൻ, സമിതി അധികാരപ്പെടുത്തിയതന്മസരിച്ച്, സമിതിയുടെ പത്താമത് റിപ്പോർട്ട് സമർപ്പിക്കുന്ന.

1968-ലെ The Kerala Public Services Act-ൻ കീഴിൽ പുറപ്പെട്ടുവിച്ച 'The Kerala Public Works Department (Architectural Wing) Subordinate Services Special Rules 2016' എന്നറിയപ്പെടുന്ന 53/2016 എസ്.ആർ.ഒ.-യും Special Rules in Special Recruitment among members of Scheduled Castes and Scheduled Tribes to the post of Field Officer in Animal Husbandary Department-നെ സംബന്ധിച്ച 737/2009 എസ്.ആർ.ഒ.-യം സമിതിയുടെ 29-11-2016-ലെ യോഗത്തിൽ സൂക്ഷ്യ പരിശോധന നടത്തകയും നിയമം, പൊത്മരാമത്ത്, മഗസംരക്ഷണം എന്നീ വകപ്പകളിലെ ഉദ്യോഗസ്ഥരിൽ നിന്നം തെളിവെടുക്കുകയും ചെയ്യു. ആയതിന്റെ ബന്ധപ്പെട്ട അടിസ്ഥാനത്തിൽ സമിതി എത്തിച്ചേർന്ന നിഗമനങ്ങളം ശിപാർശകളം നിർദ്ദേശങ്ങളം അടങ്ങന്നതാണ് ഈ റിപ്പോർട്ട്.

2017 മേയ് 3-ാം തീയതി ചേർന്ന യോഗത്തിൽ സമിതി ഈ റിപ്പോർട്ട് അംഗീകരിച്ചു

മുരളി പെരുനെല്ലി, അദ്ധ്യക്ഷൻ, സബോർഡിനേറ്റ് ലെജിസ്ലേഷൻ സമിതി.

തിരുവനന്തപുരം, 2017 മേയ് 10.

റിപ്പോർട്ട്

കേരള പബ്ളിക് സർവ്വീസ് ആക്ല്, 1968 (1968-ലെ 19-ാം ആക്ല്)

എസ്.ആർ.ഒ. നമ്പർ 53/2016, തീയതി 18-1-2016 സർക്കാർ ഉത്തരവ് (പി) നമ്പർ 2/2016/പൊ.മ.വ., തീയതി 14-1-2016

1. 1968-ലെ 'The Kerala Public Services Act (1968-ലെ 19-ാം ആക്സ്)-ലെ 2-ാം വകപ്പം (1)-ാം ഉപവകപ്പം പ്രകാരം നൽകപ്പെട്ട അധികാരങ്ങൾ വിനിയോഗിച്ച കൊണ്ടും 21-1-1969-ലെ 22/69 നമ്പർ എസ്.ആർ.ഒ. പ്രകാരം രൂപീകൃതമായ കേരള ആർക്കിടെക്ച്ചറൽ സബോർഡിനേറ്റ് സർവ്വീസ് റ്റൾസ് അതിലംഘിച്ചുകൊണ്ടും പുറപ്പെടുവിച്ചതാണ് 53/2016-ാം നമ്പർ എസ്.ആർ.ഒ.

2. The Kerala State Public Works Department (Architectural Wing) Subordinate Services Special Rules, 2016 എന്നറിയപ്പെടുന്ന 53/2016 നമ്പരായുള്ള എസ്.ആർ.ഒ. സമിതി സൂക്ഷ്മപരിശോധന നടത്തുകയും നിയമം, പൊതുമരാമത്ത് എന്നീ വകപ്പകളിലെ ബന്ധപ്പെട്ട ഉദ്യോഗസ്ഥരിൽ നിന്നും തെളിവെടുക്കുകയുമുണ്ടായി. അതിന്റെ അടിസ്ഥാനത്തിലുള്ള നിഗമനങ്ങളം ശിപാർശകളം ചുവടെ ചേർക്കുന്ന :

3. مولد I (1) مع Kerala State Public Works Department (Architectural Wing) Subordinate Special Rules 2016 എന്ന് അപൂർണ്ണമായി രേഖപ്പെടുത്തിയിരിക്കുന്നതായി സമിതി കണ്ടെത്തുകയും ആയത് Kerala State Public Works Department (Architectural Wing) Subordinate Services Special Rules 2016 എന്ന് മാറ്റം വരുത്തേണ്ടതാണെന്ന് സമിതി നിർദ്ദേശിക്കുകയും ചെയ്യു. തദവസരത്തിൽ ഈ വിഷയം സബ്പക്ക് കമ്മിറ്റി പരിഗണിച്ചിരുന്നതായും Kerala State Public Works Department (Architectural Wing) Subordinate Services Special Rules 2016 എന്ന രീതിയിൽ മാറ്റണമെന്ന് നിർദ്ദേശിച്ചതിന്റെ അടിസ്ഥാനത്തിൽ നിയമവകപ്പ് പരിശോധന നടത്തി പുറപ്പെടുവിക്കുന്നതിന് വകപ്പിനോട് ആവശ്യപ്പെട്ടവെങ്കിലും തിരുത്തൽ വിജ്ഞാപനം വിജ്ഞാപനം പുറപ്പെടുവിക്കുന്നതിന് പകരം ചട്ടം ആയി ആണ് വകപ്പ് തിരുത്തൽ പുറപ്പെടുവിച്ചതെന്നും നിയമവകപ്പ് ഉദ്യോഗസ്ഥർ അറിയിക്കുകയുണ്ടായി. അപ്രകാരം പുറപ്പെട്ടവിച്ച-ഭേദഗതി വിജ്ഞാപനം 'The Kerala State Public Works Department (Architectural Wing) Subordinate Service Special Amendment Rules 2016' (എസ്.ആർ.ഒ. നം. 711/2016, തീയതി 21 നവംബർ 2016) 26-11-2016-ലെ PWD B3/ 150/2016-PWD നമ്പർ കത്ത് പ്രകാരം ലഭ്യമാക്കിയിട്ടണ്ട് (അന്ബന്ധമായി തിരുത്തൽ വിജ്ഞാപനമായി പുറപ്പെട്ടവിക്കണമെന്ന് വകപ്പിനോട് ചേർത്തിരിക്കുന്നു). ആവശ്യപ്പെട്ടിട്ടം ആയത് ചട്ടമായി പുറപ്പെടുവിച്ചതിൽ സമിതി അത്വപ്ലി രേഖപ്പെടുത്തുകയും ഭാവിയിൽ ഇത്തരത്തിലുള്ള വീഴ്ചകൾ ഉണ്ടാകാതിരിക്കാൻ വകപ്പ് ശ്രദ്ധിക്കണമെന്ന് ന്നിർദ്ദേശിക്കുകയും ചെയ്യന്നു.

839/2017.

4. ചട്ടം 3 (പട്ടിക 1 ക്രമനമ്പർ 3) കോസ് (ii)-ന്റെ Method of Appointment-ന് എതിരായുള്ള "By promotion from among the qualified candidates in the category 4" എന്നത് "By promotion from among qualified candidates in category 4" എന്ന രീതിയിൽ മാറ്റം വരുത്തവാൻ ശിപാർശ ചെയ്യന്നു.

5. ചട്ടം 4-ന്റെ തലവാചകമായ 'Qualification regarding age' എന്നത് 'Qualifications regarding age' എന്ന് തിരുത്തണമെന്ന് സമിതി ശിപാർശ ചെയ്യന്നു.

6. ചട്ടം 5 പട്ടിക 2-ലെ കാറ്റഗറി 1-നം 3-നം ബാധകമാക്കിയിരിക്കുന്ന Note; "Proficiency in Computer Drafting shall be proved by conducting a practical test by the Public Service Commission at the time of selection", കാറ്റഗറി 2-ന് ബാധകമാക്കിയിട്ടില്ല എന്ന് കണ്ടെത്തിയ സമിതി പബ്ളിക് സർവ്വീസ് കമ്മിഷൻ നടത്തുന്ന Practical Test, കാറ്റഗറി 2-നം ബാധകമാക്കണം എന്ന് ശിപാർശ ചെയ്യുന്നം.

7. ചട്ടം 5, [പട്ടിക 2 കാറ്റഗറി 4 കോളം 3 ക്ലോസ് (ii)]ലും, വിശദീകരണക്കറിപ്പിലും 'PWD' എന്ന ചുരുക്കപ്പേര് ഉപയോഗിച്ചിരിക്കുന്നതായി കണ്ടെത്തിയ സമിതി സ്റ്റാറ്റ്യൂട്ടറി ചട്ടങ്ങളിൽ ചുരുക്കപ്പേര് ഒഴിവാക്കേണ്ടതാണെന്ന് അഭിപ്രായപ്പെടുകയും <u>ഭാവിയിൽ</u> സ്റ്റാറ്റ്യൂട്ടറി ചട്ടങ്ങളിൽ ചുരുക്കപ്പേര് ഒഴിവാക്കി പൂർണ്ണമായ പേരുകൾ ചേർക്കുന്നതിന് ശ്രദ്ധിക്കണമെന്ന് നിർദ്ദേശിക്കുകയും ചെയ്യന്നം.

8. <u>ചട്ടം 5-ല്</u>ടം, വിശദീകരണക്കുറിപ്പില്ടം ഉപയോഗിച്ചിരിക്കുന്ന 'PWD' എന്ന ച്ചരുക്കപ്പേര് 'Public Works Department' എന്ന് തിരുത്തൽ വരുത്താൻ ശിപാർശ ചെയ്യന്നം.

9. ചട്ടം 8-ലെ സർക്കാർ ഉത്തരവ്, തീയതി രേഖപ്പെടുത്താതെ സൂചിപ്പിച്ചി രിക്കുന്നതായി കണ്ടെത്തിയ സമിതി ചട്ടങ്ങളിൽ പറയുന്ന സർക്കാർ ഉത്തരവുകൾ തീയതി ഉൾപ്പെടുത്തി വൃക്തമായി രേഖപ്പെടുത്തിയിരിക്കണമെന്ന് അഭിപ്രായപ്പെട്ടു. ആയതിനാൽ G.O.(P) No.337/68 എന്നത് G.O. (P) No.337/68, dated 7th November, 1968 എന്ന് തിരുത്തണമെന്നും കൂടാതെ എസ്.ആർ.ഒ. നമ്പർ കൂടി സൂചിപ്പിക്കണമെന്നും ശിപാർശ ചെയ്യന്നു.

10. എസ്.ആർ.ഒ.യുടെ വിശദീകരണക്കുറിപ്പിൽ 'this new rule is formulated in consonance with the Architects Act 1972' എന്ന് സൂചിപ്പിച്ചിരിക്കുന്നതായി ശ്രദ്ധയിൽപ്പെട്ട സമിതി, " in consonance with the Architects Act 1972' എന്ന് അവ്യക്തമായി പറയുന്നതിനുപകരം Architects Act 1972-ലെ ഏതെല്ലാം വകപ്പ്, പ്രത്യേക ചട്ടങ്ങൾ രൂപീകരിക്കുന്നതിനായി ഉപയോഗിച്ചിട്ടുണ്ടെന്ന് വ്യക്തമാക്കുന്നതായിരുന്ന ഉചിതമെന്ന് പ്ലണ്ടിക്കാണിച്ച. <u>53/2016 എസ്.ആർ.ഒ.-യുടെ ഭേദഗതി ചട്ടങ്ങൾ രൂപീകരിക്കുന്ന</u> വേളയിൽ ആർക്കിടെക്ക് ആക്ട് 1972-ലെ ഏതെല്ലാം വകപ്പ് അനുസരിച്ചാണ് നിലവിലെ ചട്ടങ്ങൾ പരിഷ്യരിച്ചിരിക്കുന്നത് എന്ന് വ്യക്തമാക്കി വിജ്ഞാപനം പുറപ്പെട്ടുവിക്കണമെന്ന് ശിപാർശ ചെയ്യന്നം.

എസ്.ആർ.ഒ.നമ്പർ 737/2009, തീയതി 9-9-2009

ജി.ഒ. (ഹി) നമ്പർ 163/2009/എ.ഡി., തീയതി 7-9-2009

11. 1968-ലെ കേരള പബ്ലിക് സർവ്വീസസ് ആക്റ്റിലെ (1968-ലെ 19-ാം ആക്റ്റ്) 2-ാം വകപ്പ് (1)-ാം ഉപവകപ്പ് പ്രകാരം നൽകപ്പെട്ട അധികാരങ്ങൾ വിനിയോഗിച്ചുകൊണ്ട്, മഗസംരക്ഷണ വകപ്പിലെ ഫീൽഡ് ഓഫീസർ തസ്തികയിലേയ്ക്കളെ പട്ടികജാതി-പട്ടികവർഗ്ഗ വിഭാഗത്തിൽപ്പെട്ടവരുടെ പ്രത്യേക നിയമനത്തെ സംബന്ധിച്ച് രൂപീകരിച്ചിട്ടുള്ള പ്രത്യേക ചട്ടങ്ങൾ ആയിട്ടാണ് ഈ എസ്.ആർ.ഒ. പുറപ്പെട്ടവിച്ചത്.

12. പ്രസ്തത എസ്.ആർ.ഒ. പരിശോധന നടത്തുന്നതിന്റെ ഭാഗമായി നിയമം, മൃഗസംരക്ഷണം എന്നീ വകപ്പകളിലെ ബന്ധപ്പെട്ട ഉദ്യോഗസ്ഥരിൽ നിന്നം സമിതി തെളിവെടുക്കകയുണ്ടായി. ആയതിന്റെ അടിസ്ഥാനത്തിലുള്ള നിഗമനങ്ങളും ശിപാർശകളും ചുവടെചേർക്കുന്ന:

13. ചട്ടം 6 ഉപചട്ടം (ii)ൽ "shall" എന്നത് "complete in-service training" എന്നതിന് മുമ്പായി ചേർക്കേണ്ടതാണെന്നും, "successfully" എന്ന വാക്ക് ഒഴിവാക്കേണ്ട താണെന്നും അഭിപ്രായപ്പെട്ട സമിതി, <u>ചട്ടം 6 ഉപചട്ടം (ii)ലെ</u> "persons appointed to the post shall on successful completion of the training specifies in sub rule (1) successfully complete in-service training in the Department for a period of 3 months also" എന്ന വരി "persons appointed to the post on successful completion of the training specified in sub rule (1) shall complete in-service training also in the Department for a period of 3 months" എന്ന രീതിയിൽ മാറ്റം വരുത്താൻ ശിപാർശ ചെയ്യന്നു.

14. ചട്ടം 4-ൽ വൊക്കേഷണൽ ഹയർ സെക്കന്ററി എഡ്യൂക്കേഷൻ എന്നതിന് V.H.S.E. എന്നം, ചട്ടം 7-ൽ കേരള സ്റ്റേറ്റ് സബോർഡിനേറ്റ് സർവ്വീസ് റൂൾസ് എന്നതിന് K S & SSRs എന്നം ഉപയോഗിച്ചിരിക്കുന്നതായി നിരീക്ഷിച്ച സമിതി സ്റ്റാറ്റ്യൂട്ടറി റൂൾസിൽ ചുരുക്കെഴുത്ത് ഒഴിവാക്കപ്പെടേണ്ടതാണെന്ന് അഭിപ്രായപ്പെടുകയും സ്റ്റാറ്റ്യൂട്ടറി റൂൾസിൽ ചുരുക്കെഴുത്ത് ഒഴിവാക്കുന്നതിന് വകപ്പ് ശ്രദ്ധിക്കണമെന്ന് നിർദ്ദേശിക്കുകയും ചെയ്യുന്നു

15. എസ്.ആർ.ഒ.-ലെ ഗസറ്റ് തീയതി ഇംഗ്ലീഷിൽ "9th September 2009" എന്ന് രേഖപ്പെടുത്തിയിരിക്കുന്നത് മലയാളത്തിൽ "2009 ജ്രൺ 9" എന്ന് തെറ്റായി അച്ചടിച്ചിരി ക്കുന്നവെന്ന് സമിതി കണ്ടെത്തുകയും, <u>തെറ്റായ രീതിയിൽ അച്ചടിച്ചിട്ടുള്ള മലയാളത്തിലുള്ള</u> ഗസറ്റ് തീയതി തെറ്റ് തിരുത്തി, തിരുത്തൽ വിജ്ഞാപനം പുറപ്പെട്ടവിക്കണമെന്ന് ശിപാർശ ചെയ്യന്നം. 16. മഗസംരക്ഷണ വകപ്പിലെ ഫീൽഡ് ഓഫീസർ തസ്തിക, ജനറൽ കാറ്റഗറിയിൽ ഉൾപ്പെടുത്തി G.O.(P)No.183/96/AD dated 11-4-1996 പ്രകാരം ഭേദഗതി ചട്ടങ്ങൾ പുറപ്പെടുവിച്ചെങ്കിലും, പട്ടികജാതി-പട്ടികവർഗ്ഗക്കാർക്കുള്ള പ്രത്യേക നിയമനചട്ടങ്ങൾ പ്രസിദ്ധീ കരിക്കുന്നത് 13 വർഷത്തിനുശേഷം മാത്രമാണെന്ന് സമിതി നിരീക്ഷിക്കുകയുണ്ടായി പട്ടികജാതി-പട്ടികവർഗ്ഗക്കാർക്കുള്ള സ്പെഷ്യൽ റിക്രൂട്ട്മെന്റിന്റെ ചട്ടങ്ങൾ പ്രസിദ്ധീകരിക്കുന്നതിന് 13 വർഷത്തിനുശേഷം മാത്രമാണെന്ന് സമിതി നിരീക്ഷിക്കുകയുണ്ടായി പട്ടികജാതി-പട്ടികവർഗ്ഗക്കാർക്കുള്ള സ്പെഷ്യൽ റിക്രൂട്ട്മെന്റിന്റെ ചട്ടങ്ങൾ പ്രസിദ്ധീകരിക്കുന്നതിന് 13 വർഷത്തെ കാലതാമസം ഉണ്ടായതിനുള്ള കാരണവും, സംവരണം അന്ധരിച്ചുള്ള നിയമനങ്ങൾ പൂർത്തിയാക്കിയോയെന്നും സമിതി ആരാഞ്ഞതിന്, പ്രസ്തത വിഷയം വകപ്പ് പരിശോധന നടത്തിയിരുന്നതായും ഫീൽഡ് ഓഫീസർ തന്തികയിലേയ്ക്ക് എസ്.സി/എസ്.റ്റി. വിഭാഗങ്ങൾക്ക് സംവരണംചെയ്തിട്ടുള്ള എല്ലാ ഒഴിവുകളിലേക്കും നിയമനം നടത്തിയി ട്ടണ്ടെന്നും എസ്.ആർ.ഒ. നിലവിൽ വന്നയുടൻ തന്നെ ഒഴിവുകൾ പി.എസ്.സി.-ക്ക് റിപ്പോർട്ട് ചെയ്യുകയും അതിന്റെ അടിസ്ഥാനത്തിൽ 5-2-2015-ൽ നിയമനം നടത്തിയിട്ടണ്ടെന്നം മ്യസംരക്ഷണ വകപ്പ് സെക്രട്ടറി സമിതിയെ അറിയിച്ചു.

17. സ്പെഷ്യൽ റിക്രൂട്ട്മെന്റ് ചട്ടങ്ങൾ പ്രസിദ്ധീകരിക്കുന്നതിൽ കാലതാമസം ഉണ്ടായത് സംബന്ധിച്ച് വകപ്പ് അധികൃതർക്ക് വൃക്തമായ കാരണം സമിതി മുമ്പാകെ നൽകാൻ കഴിയാത്തതിൽ സമിതി അത്വപ്തി രേഖപ്പെടുത്തുകയും, സമൂഹത്തിലെ പാർശ്വവൽക്കരി ക്കപ്പെട്ട ജനവിഭാഗമായ പട്ടികജാതി-പട്ടികവർഗ്ഗ വിഭാഗങ്ങളെ സമൂഹത്തിന്റെ മുഖ്യധാരയി ലേയ്ക്ക് കൊണ്ടു വരിക എന്ന ഉദ്ദേശ്യത്തോടെയാണ് സർക്കാർ ഉദ്യോഗത്തിൽ അവർക്ക് സംവരണം നൽകി വരുന്നതെന്നും ആയതിലേയ്ക്കായി, ചട്ടങ്ങൾ നിർമ്മിച്ച് നിയമ പരിരക്ഷ നൽകേണ്ടത് അനിവാര്യമാണെന്നും സമിതി അഭിപ്രായപ്പെട്ടം

18. ചട്ടങ്ങൾ പ്രസിദ്ധീകരിക്കുന്നതിൽ ഉണ്ടാകന്ന കാലതാമസം അർഹതപ്പെട്ടവർക്ക് ലഭിക്കേണ്ട അവസരങ്ങൾ ലഭിക്കാതെ പോകന്നതിന് ഒരു കാരണമാകമെന്നും സമിതി ചൂണ്ടിക്കാട്ടി. ആയതിനാൽ ഭാവിയിൽ യഥാസമയം ചട്ടങ്ങൾ രൂപീകരിക്കുന്നതിൽ വകപ്പിന്റെ ഭാഗത്ത് ജാഗ്രത ഉണ്ടാകണമെന്ന് സമിതി നിർദ്ദേശിക്കുന്നു.

19. എസ്.ആർ.ഒ. നിലവിൽ വന്ന ശേഷം ഫീൽഡ് ഓഫീസർ തസ്തികയിലേക്ക് സ്പെഷ്യൽ റിക്രട്ട്മെന്റ് വഴി നടത്തിയ നിയമനങ്ങളെ സംബന്ധിച്ച വിശദവിവരം ലഭ്യമാക്കണമെന്ന് സമിതി നിർദ്ദേശിക്കുന്നു.

> മുരളി പെരുനെല്ലി, അദ്ധ്യക്ഷൻ, സബോർഡിനേറ്റ് ലെജിസ്ലേഷൻ സമിതി.

തിരുവനന്തപൂരം, 2017 മേയ് 10.

അന്ദബന്ധം 1

കേരള സർക്കാർ Government of Kerala 2016



Regn. No. KERBIL/2012/45073 dated 5-9-2012 with RNI Reg. No. KL/TV(N)/634/2015-17

കേരള ഗസററ് KERALA GAZETTE

EXTRAORDINARY

ആധികാരികമായി പ്രസിദ്ധപ്പെടുത്തുന്നത് PUBLISHED BY AUTHORITY

വാല്യം ട	തിരുവനന്തപുരം,	2016 maio and 21 21st November 2016		
Vol. V	Thiruvananthapuram,	1192 ayundaso 6 6th Vrischikam 1192	anana '	2031
	Monday	1938 കാർത്തികം 30 30th Karthika 1938	No.	

GOVERNMENT OF KERALA

Public Works (B) Department

NOTIFICATION

G. O. (P) No. 60/2016/PWD.

Dated, Thiruvananthapuram, 18th November, 2016.

S. R. O. No. 711/2016.—In exercise of the powers conferred by sub-section (1) of section 2 of the Kerala Public Services Act, 1968 (Act 19 of 1968) and in supersession of the Kerala Architectural Subordinate Service Rules issued under G.O. (P) No. 337/68/PD dated the 7th November, 1968 and published as S.R.O. No. 22/69 in the Kerala Gazette No. 3 dated the 21st January, 1969 the Government of Kerala issued new Special Rules for the Kerala Architectural Wing Subordinate Services in the Kerala State Public Works Department as per G. O. (P) No. 2/2016/PWD dated 14-1-2016 published as S.R.O. No. 53/2016. The following amendments to the Special Rules are hereby made:

RULES

1. Short title and commencement.—(1) These rules may be called the Kerala State Public Works Department (Architectural Wing) Subordinate Service Special Amendment Rules, 2016.

(2) They shall come into force at once.

2. Amendment of the Special Rules.—In the Short title and commencement the words "Kerala State Public Works Department (Architectural Wing) Subordinate Special Rules, 2016" shall be substituted as "Kerala State Public Works Department (Architectural Wing) Subordinate Services Special Rules, 2016" and in the proviso of Rule 4 the word "provided that persons in the Kerala State Public Works Department" shall be substituted as "provided that the persons in the Kerala State Public Works Department".

By order of the Governor,

SUBRATA BISWAS,

Additional Chief Secretary to Government.

Explanatory Note

(This does not form part of the notification, but is intended to indicate its general purport.)

Government have decided to formulate a new Special Rule for Subordinate Service of the Architectural Wing of the State Public Works Department incorporating all the changes made as per G. O. (P) No. 2/2016/PWD dated 14-1-2016 published as S.R.O. No. 53/2016. Certain omissions are happened in Rule 1 and 4 of the said notification, which needs to be corrected.

The notification is intended to achieve the above object.





Regn. No. KERBIL/2012/45073 dated 5-9-2012 with RNI

Reg. No. KL/TV(N)/634/2015-17

കേരള സർക്കാർ Government of Kerala 2016

ര

കേരള ഗസററ് KERALA GAZETTE

ആധികാരികമായി പ്രസിദ്ധപ്പെടുത്തുന്നത് PUBLISHED BY AUTHORITY

	തിരൂവനന്തപുരം,	2016 ജനുവരി 16 18th January 2016	
Vol. V	ນວຍງ。5 Thiruvananthapuram,	1191 @	ອາຕາເອັ] 123
	Monday	1937 On Pontio 28 28th Pousha 1937	No.

GOVERNMENT OF KERALA

Public Works (B) Department

NOTIFICATION

G. O. (P) No. 2/2016/PWD.

Dated, Thiruvananthapuram, 14th January, 2016 29th Dhanu, 1191.

S. R. O. No. 53/2016.—In exercise of the powers conferred by sub-section (1) of section 2 of the Kerala Public Services Act, 1968 (Act 19 of 1968) and in supersession of the Kerala Architectural Subordinate Service Rules issued under G. O. (P) No. 337/68/PD, dated the 7th November, 1968 and published as S.R.O. No. 22/69 in the Kerala Gazette No. 3 dated the 21st January, 1969 the Government of Kerala hereby make the following Special Rules for the Kerala Architectural Wing Subordinate Services in the Kerala State Public Works Department namely:— 1. Short title and commencement.—(1) These rules may be called the Kerala State Public Works Department (Architectural Wing) Subordinate Special Rules, 2016.

(2) They shall come into force at once.

2. Constitution.—The service shall consist of the following categories of officers, namely:—

Category 1-Architectural Draftsman Grade I

Category 2-Architectural Draftsman Grade II

Category 3-Architectural Draftsman Grade III

Category 4-Blue Printer.

3. Method of Appointment.—Appointment to the Categories of posts shall be made in the manner specified in the Table-1 given below:

Sl. No.	Category	Method of Appointment
(1)	(2)	(3)
1	Architectural Draftsman Grade 1	(i) By promotion from among qualified candidates in Category 2;
		(ii) By direct recruitment.
		Note:—Appointment by promotion and by direct recruitment shall be in the ratio 1:1. In the absence of qualified candidates for appointment by promotion, the posts shall be filled by direct recruitment.
2	Architectural Draftsman Grade II	(i) By promotion from among qualified candidates in Category 3.
	-	(ii) By direct recruitment.

TABLE-1

(1)	(2)	(3)
		Note:—Appointment by promotion and by direct recruitment shall be in the ratio 1:1. In the absence of qualified candidates for appointment by promotion, the posts shall be filled by direct recruitment.
3	Architectural Draftsman	(i) By direct recruitment.
	Grade III	(ii) By promotion from among the qualified candidates in the Category 4.
		Note 1:—In the absence of qualified candidates for promotion, the posts shall be filled up by Direct Recruitment.
		Note 2:—Appointment by direct recruitment and by promotion shall be in the ratio 3:1.
4.	Blue Printer	 (i) By transfer from among qualified members of the last grade service in Public Works Department.
		(ii) By direct recruitment.
		In the absence of qualified candidates for appointment by transfer, the posts shall be filled by direct recruitment.

4. Qualification regarding age.—No person shall be eligible for appointment by direct recruitment if he/she has not completed 18 years of age or has completed 36 years of age with usual relaxation of age admissible to candidates belonging to Scheduled Castes, Scheduled Tribes and Other Backward Communities as on the first day of the year in which applications for appointment are invited by the Kerala Public Service Commission:

839/2017.

Provided that persons in the Kerala State Public Works Department (Architectural Wing) Subordinate Service, those in the last grade service in the Public Works Department who possess necessary qualifications shall be exempted from the upper age limit prescribed above.

5. Other qualifications.—No person shall be eligible for appointment to any one of the categories specified in column (1) of the Table-2 below, by the method specified in the corresponding entry in column (2) thereof, unless he/she possesses the qualifications specified in the corresponding entry in column (3) thereof.

Category	Method of Appointment	Qualifications
(1)	(2)	(3)
1. Architectural Draftsman Grade I	(i) By Promotion	 Certificate in Architectural Draftsmanship awarded by the Industrial Training Centres of the Government of Kerala (Two year course with training). OR National Trade Certificate in Architectural Draftsmanship with training awarded by the National Council for Vocational Training (NCVT) New Delhi or its equivalent qualification.
		 (2) Proficiency in Computer drafting in AutoCAD level 1 & 2 or in any similar Architectural CAD software notified as equivalent by the Government of Kerala from time to time.

TABLE-2

(1)	(2)	(3)
		(3) Shall be an approved probationer in the Department.
	(ii) Direct Recruitment	 Three year Diploma (after Secondary School) in Architecture awarded by the State Board of Technical Education, Government of Kerala or Government of India or its equivalent qualification.
		 (2) Proficiency in Computer drafting in AutoCAD level 1 & 2 or in any similar Architectural CAD software notified as equivalent by the Government of Kerala from time to time.
		Note: — Proficiency in Computer drafting shall be proved by conducting a Practical Test by the Public Service Commission at the time of selection.
2. Architectural Draftsman Grade II	(i) By Promotion	 (1) Certificate in Architectural Draftsmanship awarded by the Industrial Training Centres of the Government of Kerala (Two year course with training) OR

(1)	(2)	(3)
		National Trade Certificate in Architectural Draftsmanship with training awarded by the National Council for Vocational Training (NCVT) New Delhi or its equivalent qualification.
	•	(2) Shall be an approved probationer in the Department.
	(ii) Direct Recruitment	 (1) Certificate in Architectural Draftsmanship awarded by the Industrial Training Centres of the Government of Kerala (Two year course with training). OR
		National Trade Certificate in Architectural Draftsmanship with training awarded by the National Council for Vocational Training (NCVT) New Delhi or its equivalent qualification.
		(2) One year computer aided building drafting experience under a Registered Architect or any Registered Civil Engineering Firm.

12

(1)	(2)	(3)
		 (3) Proficiency in Computer drafting in AutoCAD level & 2 or in any similar Architectural CAD software notified as equivalent by the Government of Kerala from time to time.
3. Architectural Draftsman Grade III	(i) By Direct Recruitment	(1) Certificate in Architectural Draftsmanship awarded by the Industrial Training Centres of the Government of Kerala (Two year course with training). OR
		National Trade Certificate in Architectural Draftsmanship with training awarded by the National Council for Vocational Training (NCVT) New Delhi or its equivalent qualification.
		 (2) Proficiency in Computer drafting in AutoCAD level 1 & 2 or in any similar Architectural CAD software notified as equivalent by the Government of Kerala from time to time.
		(3) One year computer aided building drafting experience under a Registered Architect or any Registered Civil Engineering Firm.

ť

ł

(1)	(2)	(3)
		Note:Proficiency in Computer drafting shall be proved by conducting a Practical Test by the Public Service Commission at the time of selection.
	(ii) By Promotion	(1) Certificate in Architectural Draftsmanship awarded by the Industrial Training Centres of the Government of Kerala (Two year course with training). OR
		National Trade Certificate in Architectural Draftsmanship with training awarded by the National Council for Vocational Training (NCVT) New Delhi or its equivalent qualification.
	•	(2) Shall be an approved Probationer in the cadre of Blue Printer.
4. Blue Printer	By Transfer OR Direct Recruitment	 Pass in Standard X or equivalent qualification. Experience for a period of 6 months in Blue Printing (in the case of candidates for appointment by transfer, certificate of experience to be issued by an officer not below the rank of Senior Architect/Executive Engineer in the Department of PWD).

6. *Probation.*—Every person appointed to any of the categories by promotion shall be, from the date on which he/she joins duty, on probation for a period of 6 months on duty within a continuous period of one year. Probation for direct recruits/by transfer candidates, shall be two years on duty within a continuous period of three years.

7. Appointing Authority.—Appointing authority for all categories shall be the Chief Architect.

ſ

8. Saving.—Civil Engineering Diploma and Certificate holders and others recruited to any of the above four categories as per the Kerala. Architectural Subordinate Service Rules issued under G. O. (P) No. 337/68, shall be given exemption from possessing the qualifications prescribed by these rules for the post held by them as on the date of commencement of these rules.

By order of the Governor,

A. P. M. MOHAMMED HANISH, Secretary to Government.

Explanatory Note

(This does not form part of the notification, but is intended to indicate its general purport.)

The Special Rules for the Kerala Architectural Subordinate Service of the State PWD were formulated by the Government of Kerala in G.O. (P) No. 337/68 dated 7th November 1968, when there was insufficient number of architecturally qualified hands available in the State to operate the wing. Therefore the qualifications prescribed for appointment were more related to Civil Engineering professionals working in various departments. Now the State is having sufficient number of architecturally trained personnel from various institutions for appointment to this Wing. Further, the introduction of the Architects Act, 1972 by the Government of India (made applicable to all States and Union Territories), required its provisions to be built into these rules. Hence the existing rules had to be revised to effect the same. Accordingly as per G. O. (Ms.) No. 19/2011/ PWD dated 1-3-2011 one post of Artist, two posts of Modeller, one post of Tracer and one post of Blue Printer were abolished. Later, Government, as per G. O. (Ms.) No. 80/2011/PWD, dated 30-12-2011, one post of Artist was retained till the promotion or retirement of the incumbent now holding the post, whichever is earlier and one post of Blue Printer is retained till the retirement of the incumbent now holding the post, treating it as supernumerary. Government have decided to formulate a new Special Rules for the Subordinate Service of the Architectural Wing of the State PWD incorporating all the changes made as above and in consonance with the Architects Act, 1972.

The notification is intended to achieve the above object.

അന്തബന്ധം 3



Reg. No. asil. maid

KL/TV(N)/12/2009-2011

Government of Kerala යෙයානු സർക്കാർ 2009

KERALA GAZETTE

കേരള ഗസററ്

EXTRAORDINARY

അസാധാരണം

PUBLISHED BY AUTHORITY

ആധികാരികമായി പ്രസിദ്ധപ്പെടുത്തുന്നത്

Vol. LIV	Thicuvananthapusam, Wednesday	9th September 2009 2009 ஜால் 9	No. 1656
വാല്യം 54	തിരുവനന്തപുരം, ബുധൻ	18th Bhadra 1931 1931 20(30 18	നമ്പർ

GOVERNMENT OF KERALA

Agriculture (AHE) Department

NOTIFICATION

G, O. (P) No.163/2009/AD. Dated, Thiruvananthapuram, 7th September, 2009.

S.R.O. No. 737/2009.—In exercise of the powers conferred by sub-section (1) of section 2 of the Kerala Public Services Act, 1968 (19 of 1968), the Government of Kerala hereby make the following Special Rules in respect of Special Recruitment from among the members of Scheduled Castes and Scheduled Tribes to the post of Field Officer in Animal Husbandry Department, namely:—

RULES

1. Short title and commencement.—(1) These rules may be called Special Rules in respect of Special Recruitment from among the members belonging to S sheduled Castes and Scheduled Tribes to the post of Field Officer in Animal Susbandry Department, 2009.

(2) They shall come into force at once. 839/2017.

17

2. Method of Appointment.—Appointment to the post of Field Officer shall be made by direct recruitment through Special Recruitment.

3. Appointing Authority.—The Director of Animal Husbandry shall be the appointing authority.

4. Qualification.—The minimum general educational qualification for appointment to the post shall be a pass in V.H.S.E. in Livestock Management or Poultry Husbandry or equivalent examination.

Note:—Physically handicapped persons are not eligible for appointment to the post.

5. Qualification regarding Age.—No person shall be eligible for appointment to the post if he has not completed 18 years of age or has completed 40 years of age on the first day of January of the year in which application for appointment is invited. Relaxation of age limit as envisaged in sub-rule (c) of rule 10 of the General Rules of Kerala State & Subordinate Service Rules, 1958, shall not apply to the candidates for appointment under these rules.

6. Training.-(i) Candidates recruited by the Public Service Commission shall be appointed to the service provisionally and they shall successfully complete the Livestock Inspectors training from an institution recognized by the Government, if they have not already undergone the training. After successful completion of the above training their provisional appointment shall be regularised from the date of first appointment, treating the training period as regular service. Those who do not complete the course successfully in the first. attempt shall be allowed three more chances to complete the course successfully. In the case of candidates who fail to complete the course successfully even in the fourth attempt, their provisional appointment shall be terminated and they shall be discharged from service. During the period of training they shall be entitled to receive the Basic Pay. In the case of candidates who are already in service, if recruited to the post, shall be allowed to draw the pay and allowances they would have been drawn but for their appointment to the post under these Rules, or the minimum of the Scale of Pay and Allowances of the post, whichever is higher.

(ii) Persons appointed to the post shall on successful completion of the training specified in sub-rule (i) successfully complete in-service training in the Department for a period of 3 months also. Candidates already in the service of the Department, if appointed to the post, need not undergo 'the in-service training'.

7. Probation.—Every person appointed to the post under these Rules shall from the date of his joining duty be on probation for a total period of two years of duty within a continuous period of three years. The period of training specified in sub-rule (i) and (ii) of rule 6 shall count for probation. A person completing the Livestock Inspectors Training Course after availing all the four chances and then undergoing the in-service training will exceed the period of probation and in such cases his probation shall be extended under General Rules 21, KS & SSRs.

8. Test.—Every person appointed to the post under these Rules shall, within the period of probation; pass the Animal Husbandry Department Manual Test and Account Test (Lower), if he has not already passed the above Tests.

By order of the Governor,

NEELA GANGADHARAN, Chief Secretary to Government.

Explanatory Note

(This does not form part of the Notification but is intended to indicate its general purport.)

As per G.O. (Rt.) No. 1570/82/GAD dated, 1-3-1982, one post of Checkpost Supervisor/Store Supervisor and one post of Farm Supervisor/Livestock Supervisor have been reserved for Special Recruitment from among the members of the Scheduled Castes/Scheduled Tribes. Accordingly Special Rules for the above posts were framed for Special Recruitment from among the members of SC/ST in G.O. (P) No. 335/84/AD dated, 2-11-1984.

In the Pay Revision Order issued in G.O. (P) No. 480/89/Fin dated 1-11-J989, Government have placed the above posts in the Gazetted cadre by upgrading their Scales of Pay. Government have also issued orders re-designating the post of supervisor in Animal Husbandry Department as Field Officer pending issuance of amendment to the Special Rules. While the amendment of Special Rule was issued in G.O. (P) No. 183/96/AD dated, 11-4-1996, the post of Field Officer in the general category was included but the Special Rules for Special Recruitment was not issued. Special Recruitment to the post can be made only after issue of Special Rules prescribing qualifications and age limit for the post.

This Notification is intended to achieve this objective.

© കേരള നിയമസഭാ സെക്രട്ടേറിയറ്റ് 2017

കേരള നിയമസഭാ പ്രിന്റിംഗ് പ്രസ്സ്.